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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

O. A. No. 2464/2002

New Delhi, this the 20th day of September, 2002

Hon'ble Mr. Justice V. S. Aggarwal, Chairman  
Hon'ble Mr. M. P. Singh, Member (A)

Vishnu Kumar,  
S/o late Dr. R. S. Gupta,  
At present residing at  
D II B-45, Moti Bagh, New Delhi  
working as Director, Directorate  
of Adult Education, Ministry of  
Human Resource Development,  
Deptt. of Elementary Education  
and Literacy, New Delhi.

..... Applicant

(By Advocate : Shri D. K. Garg)

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1. Union of India,  
Through the Secretary,  
Ministry of Human Resource  
Development, Deptt. of Elementary  
Education and Literacy,  
Government of India, 1st Floor,  
C-Wing, Shastri Bhawan,  
New Delhi.
2. Joint Secretary,  
Adult Education  
Ministry of Human Resource  
Development, Deptt. of Elementary  
Education and Literacy,  
Govt. of India, 1st Floor,  
C-Wing, Shastri Bhawan,  
New Delhi.
3. Shri L.R. Agrawal,  
Under Secretary to the Government of India,  
Ministry of Human Resource  
Development, Deptt. of Elementary  
Education and Literacy,  
Government of India,  
1st Floor, C-Wing, Shastri Bhawan,  
New Delhi.

..... Respondents

ORDER (ORAL)

Mr. Justice V. S. Aggarwal, Chairman :

The applicant was working as Director, Directorate of Adult Education. He was on deputation. It is stated that an order has been passed relieving him to join his parent cadre in the State Govt. of Jharkhand.




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2. Against the said order, the applicant has submitted a representation dated 11.9.2002, a copy of which is annexed as Annexure P/2 (colly). Learned counsel for the applicant requests that a direction may be issued for deciding the said representation.

3. It is directed that Respondent No.1 will consider the said representation and take a decision at the earliest. It is made clear that anything said herein, should not be taken as an expression of opinion on the merits of this case.

4. OA is disposed of.

Issue DASTI.

  
(M. P. Singh)  
Member (A)

  
(V. S. Aggarwal)  
Chairman

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